

NATIONAL COMPANY LAW APPELLATE TRIBUNAL**NEW DELHI****COMPANY APPEAL (AT)(INSOLVENCY) NO.871-872 OF 2019****In the matter of:****Santosh Wasantrao Walokar****Appellant****Vs****Murli Industries Ltd & Anr****Respondent****Mr.Abhijit Sinha, Mr KPS Kohli, Mr. Akshat Singh and Mr. Karan Kohli,
Advocates for appellant.****Mr. R.P.Agrawal Advocate for COC.****ORDER**

28.08.2019-Mr. Abhijit Sinha, Advocate representing the class of workers submits that Resolution Plan approved by the Adjudicating Authority is liable to be struck down as the same contravenes the provisions of Insolvency & Bankruptcy Code, 2016 and does not take care of all stake holders.

2. Let notice be issued to Respondents through speed post. Requisites alongwith process fee, if not filed, be filed by tomorrow i.e. 29.8.2019. If the appellant provides the email address of Respondents, let notice be also issued through email.

3. Shri R.P. Agrawal, Advocate submits that he represents the Committee of Creditors which is not a party Respondent in the instant appeal. Since after approval of Resolution Plan Committee of Creditors stands dissolved, there is no requirement of impleading COC as party Respondent. However, the lenders, financial creditors, consortium of lenders comprising the COC are permitted to address the Court at the time of hearing.

4. The implementation of the approved Resolution Plan shall be subject to the outcome of this Appeal.

5. Post the appeal for admission on **17th September, 2019.**

(Justice Bansi Lal Bhat)
Member (Judicial)

(Mr. Balvinder Singh)
Member (Technical)

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